

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

JAIPUR.

O.A.No.1114/92
M.P.No.74/93

Dt. of order: 13.9.1993

Tara Chand

: Applicant

Vs.

Union of India & Ors. : Respondents

Mr.J.K.Kaushik : Counsel for the applicant

Mr.V.S.Gurjar : Counsel for the respondents

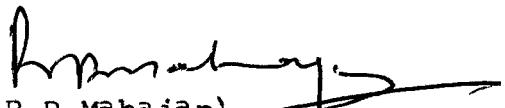
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Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.B.B.Mahajan, Member (Adm.).

PER HON'BLE MR.B.B.MAHAJAN, MEMBER (ADM.).

Heard the learned counsel for the parties. According to the certificate issued by the Accounts Officer, T.D.E, Bharatpur (Annx.A-1), the applicant had put in 829 days service before his retrenchment. As per the statement, the applicant had completed 240 days service in the calendar year preceding the date of retrenchment. However, this application has been filed on 8.10.92 i.e. a delay of more than one year after the expiry of limitation period provided under Sec.21 of the A.Ts Act, 1985. The application for condonation of delay does not disclose sufficient ground for condonation of delay. However, the applicant will be entitled to the benefit of Sec.25-H of the Industrial Disputes Act and his claim would need to be considered under this provision whenever any future vacancies of Sweeper are filled up by the respondents. With this observation the O.A. stands disposed of. The M.P. also stands disposed of. Parties to bear their own costs.


(B.B.Mahajan)
Member (A)


(D.L.Mehta)
Vice Chairman.